

(b) the names and number of persons arrested in this connection and the action being taken against them?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): (a) Searches at Dhanbad in the case of a former Coalmine owner resulted in the seizure of following assets:

Cash	Rs. 1,64,000
Jewellery	Rs. 4 lakhs (approx.)
Fixed Deposit receipts	Rs. 12 lakhs

Out of the above, cash of Rs. 81,000 was found from the safe hidden underneath one wooden throne on which idols of different goddesses were placed.

In the searches at Delhi, at one place, in an underground cellar below the carpet in prayer room, were found the following assets:

Jewellery	Rs. 2,14,000
Silver-ware	Rs. 43,000
Brand-new imported crockery	Rs. 20,000

In addition to the above, Fixed Deposit Receipts totalling Rs 6,30,000 were also found in a steel cupboard. In another place, again in a secret cellar jewellery and silverware (yet to be valued) and Fixed Deposit Receipts of Rs. 2,60,000 were also found. Of the assets found at Delhi, the following were seized:

(i) Fixed Deposit Receipts	Rs. 2,60,000
(ii) Jewellery	Rs. 80,300

The remaining items which could not be immediately explained have been kept under a prohibitory order under section 132(3) of Income Tax Act, 1961.

(b) Under the Income-tax Act there is no provision for arrest.

The searches were conducted in August 1974. Investigations are in progress.

After a search, the first step is to estimate the undisclosed income in a summary manner and to pass an order u/s 132(5) of the Income-tax Act, 1961, for retaining such of the seized assets as are considered to be sufficient to satisfy the tax liability on the estimated undisclosed income and any existing tax liability. This order has to be passed within 90 days of the search. The regular assessment proceedings are then taken up, where necessary by reopening the case. It is after these proceedings are completed establishing that there has been a false verification in the return of income, that prosecutions are launched. In this case, action has duly been initiated for passing order u/s 132(5) of the income-tax Act, 1961.

Cases of violation of Customs Regulations

4124. SHRI ARVIND M. PATEL: Will the Minister of FINANCE be pleased to state:

(a) the number of cases of infringement of various Customs Regulations detected during the year 1973-74 and from April to June, this year; and

(b) the value of goods seized and the number of persons prosecuted for infringement of Customs Regulations?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): (a) and (b). The information is being collected and will be laid on the table of the House as early as possible.

Export of Sugar

4125. SHRI RAGHUNANDAN LAL BHATIA: Will the Minister of COMMERCE be pleased to state:

(a) whether the export of sugar involves any subsidy on the part of Government; and

(b) if so, the facts thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): (a) No, Sir.

(b) Does not arise.

भारत के पूर्वोत्तर भाग में चाय बागानों का बन्द किया जाना

4126. श्री जगन्नाथ राव जोशी :
श्री अटल बिहारी वाजपेयी :

क्या वाणिज्य मंत्री यह बताने की कृपा करेंगे :

(क) क्या सरकार का ध्यान भारत के पूर्वोत्तर भाग में बन्द होने जा रहे चाय बागानों की ओर दिलाया गया है,

(ख) इस मामले में सम्बन्धित पूर्ण तथ्य क्या हैं, चाय व्यापार में कितना घाटा हुआ और इस मामले में क्या कार्यवाही की गई, और

(ग) भारत में ऐसे बितने चाय के बागान हैं जिन का प्रबन्ध अभी भी विदेशियों के हाथों में है ?

वाणिज्य मंत्रालय में उप-सूची (श्री ए० सी० जार्ज) (क) जी हाँ ।

(ख) बन्द होने की वजह में चाय उत्पादन में हुए घाटे के बारे में कोई आँकड़े उपलब्ध नहीं हैं। चाय उद्योग के विकास के लिए दीर्घवाधि नीति तैयार करने के लिए चाय के बारे में क्लिस्तक दल ने बन्द पड़े तथा सकटग्रस्त चाय बागानों को बहाल करने के लिए कल्पित मिफारिशों की थी जो सरकार के विचारार्थान हैं।

(ग) 31-3-1972 को विदेशी स्वामित्व वाले 322 चाय बागान थे।

Evasion of Taxes by Gramophone Company, Calcutta

4127. SHRI JYOTIRMOY BOSU: Will the Minister of FINANCE be pleased to state:

(a) whether it has been alleged that the British concern—Gramophone

Company, Calcutta has been regularly evading income tax, Corporation Tax, Central excise duty and sales tax; and

(b) if so, the facts thereof and action taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH). (a) and (b). No instance of Income-tax evasion by the Gramophone Company, Calcutta, has come to the notice of Government. However, there are 3 cases relating to Central Excise duties in which 2 cases involving removal of 1,100 pieces of Super Stereo Sound System Reproducers without payment of duty, claiming benefit of an exemption Notification, have been detected and show cause notices have been issued. The party has, however, gone up in appeal to the Appellate Collector of Central Excise against the classification of the goods by the Assistant Collector for purposes of levy of duty. The Appellate Collector has stayed the proceedings till the decision of the appeal. In the third case, in regard to certain component parts used without payment of duty for the manufacture of radiograms, a show cause notice has been issued and the case is pending adjudication.

Information regarding Sales Tax evasion, if any, is being collected and will be laid on the Table of the Sabha.

Assistance to States by Financing Institutions

4128. SHRI JYOTIRMOY BOSU: Will the Minister of FINANCE be pleased to state:

(a) State-wise financial assistance sanctioned and actually disbursed by each term lending financing institutions as in 1969 and 1973;

(b) State-wise financial assistance sanctioned and disbursed for setting of industries in the backward regions as in 1969 and 1973; and

(c) how far the financial assistance given by term financing institutions has helped reduction of regional imbalance in industrial development?